Date: August 14, 2025

C2R/2025-26/13

Guarantee regulations under Foreign Exchange Management Act (FEMA), 1999 –

Draft for feedback

Reserve Bank of India has been reviewing and rationalising the regulations issued under

FEMA, 1999 with an intent to promote ease of doing business. On a review, it has been

decided to rationalise regulations pertaining to guarantees issued under FEMA, 1999.

Salient features of proposed regulations are as under:

a) The regulations are principle based and in general guarantees involving cross

border transactions will be under automatic route provided that underlying

transaction, and the transactions resulting from invocation of guarantee are not in

contravention of FEMA, 1999;

b) The universe of guarantees enabled under automatic route is being expanded, and

therefore a comprehensive reporting of all guarantees, issued and invoked, is

proposed to be introduced.

The draft regulations under FEMA are available for public response.

Comments/feedback on the draft regulations may be submitted through the link given

below. Alternatively, it may also be forwarded via email to quaranteefeedback@rbi.org.in

by September 04, 2025, with the subject line "Feedback on draft guarantee regulations

under FEMA, 1999".

Draft Regulations: PDF (214.15 KB)